

Life Insurance Corporation/General Insurance Corporation and Unit Trust.

- iii) The Government of Madhya Pradesh have informed that they have allotted 30 acres of land in Bhopal free of cost for 500 bedded hospital for MIC victims. According to the report in the press, the UCC is willing to provide Rs. 50 crores towards construction and operation of the hospital.
- iv) For adjudication of claims and distribution of compensation under the provisions of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985, the Welfare Commissioner is in place and the process of adjudication should commence by the 3rd February, 1992, the date which the Supreme Court has fixed for commencement of the process.

[Translation]

Implementation of Integrated Rural Development Programme

2082. SHRI RAM SARAN YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether due to the implementation of Integrated Rural Development Programme, there has been a steep rise in the rural debt;

(b) if so, whether the Government propose to review the implementation of Integrated Rural Development Programme and to introduce a new programme in its place; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The Integrated Rural Development Programme (IRDP) which is essentially a credit linked programme endeavours to enable selected poor families in rural areas to take up self-employment ventures. One of the purposes of the programme is to free the rural poor from the clutches of money lenders and provide access to institutional credit or production purposes. The total amount of credit disbursed per annum under IRDP is around Rs. 1100-1200 crores. As per the Concurrent Evaluation for IRDP for the period January-December 1989, in about 37% cases there were no overdues among the beneficiaries. Among the cases where overdues were observed which may be an indication of the extent of indebtedness of the beneficiaries, overdues were upto Rs. 250 in 5% cases, between Rs. 251-1000 in 24% cases, between Rs. 1001-2000 in 21% cases and more than Rs. 2000 in 13% cases. The various reasons which had resulted in overdues were identified as inadequate income generation in 22% cases, unforeseen calamities in another 22% cases, repayment of old dues and tight repayment schedule in 2% cases and due to other reasons in the remaining 52% cases.

(b) and (c). The implementation of IRDP is constantly reviewed through Concurrent Evaluation of IRDP and elaborate Monitoring arrangements at the district, state and the central levels. Based on the feedback received through monitoring and evaluation the features of the programme are modified from time to time for improvements in imple-

mentation of IRDP. At present there is no thinking in the Government to substitute IRDP with a new programme.

[English]

Distribution of Surplus land

2083. SHRI SHRAVAN KUMAR
PATEL:
SHRI J. CHOKKA RAO:

Will the PRIME MINISTER be pleased to state:

(a) the progress so far made in each State and Union Territory with regard to enforcement of land reforms identification of the surplus land and distribution of it to landless tiller, indicating the area identified

and distributed and the number of beneficiaries; and

(b) the area of surplus land State-wise, still available for distribution to the rural poor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b). As a result of the implementation of land ceiling laws, since inception of the programme an area of 72.25 lakh acres was declared surplus and 62.40 lakh acres taken possession of. Out of the area taken possession of an area of 47.94 lakh acres was distributed to 45.76 lakh rural poor/beneficiaries.

State/U.T-wise information relating to area declared surplus, area distributed, number of beneficiaries and area available for distribution is given in Statement below.